

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-169/2000 in  
OA-2942/97

New Delhi this the 8th day of November, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Shri Krishan Chander,  
S/o Sh. Mangli Ram,  
R/o 197, Vill. Barwala,  
Delhi. .... Petitioner

(through Sh. L.K. Paswan, proxy for Sh. D.S. Mahendru,  
Advocate)

Versus

1. Sh. Akash Veer,  
Dy. Director of Education  
(North West),  
Hakikat Nagar,  
Delhi.
2. Sh. Lakshmi Chand,  
Acting Principal, Govt. Boys  
Senior Secondary School No.2,  
Narela, Delhi. .... Respondents

(through Mrs. Meera Chhibber, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Shri Paswan prays for an adjournment, to file  
rejoinder to respondents reply, but on perusal of the  
respondents reply, we find that the same does not  
require any rejoinder, inasmuch as the Tribunal's order  
dated 19.11.99 has been complied with.

2. Under the circumstance, CP is dropped.

Notices are discharged.

*A. Vedavalli*  
(Dr. A. Vedavalli)  
Member(J)

*S.R. Adige*  
(S.R. Adige)  
Vice-Chairman(A)